

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6396
ANSWERED ON:09.05.2005
OUTSTANDING DUES TO ORGANISATIONS
Reddy Shri Suravaram Sudhakar; Surendran Shri Chengara

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total outstanding Provident Fund dues from various organisations upto March 31, 2004;
- (b) the number of defaulters whose due is Rs. 10 lakh and above and the total amount due in this category;
- (c) whether 70 per cent of the total outstanding belongs to the locked up category i.e. Impossible recovery;
- (d) if so, the details thereof; and
- (e) steps proposed to be taken to recover the outstanding dues?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

- (a): As on 31.03.2004, a sum of Rs. 1,862.80 crore was to be recovered from defaulting establishments.
- (b): As on 31.03.2004, 1568 establishments were in default of Rs. 10 lakhs and above with total outstanding dues amounting to Rs. 1513.81 crores.
- (c) & (d): Yes, Sir. Out of Rs. 1862.80 crore outstanding as on 31.03.2004, Rs. 1321.49 crore (70.94%) was not immediately realizable due to the following reasons:

#Stay by various court - Rs. 711.24 crores
#Establishments under - Rs. 142.95 crores
liquidation
#Others# - Rs. 467.30 crores

#Includes sick industries, BIFR proceedings, DRT proceedings, grant of instalment facility etc.

- (e): Whenever any default is detected, actions, under the Sections 7A, 8F, 8B to 8G, 14(1)(A), 14(B) & 7Q of Employees Provident Funds & Miscellaneous Provisions Act, 1952, under Section 406/409 of IPC and under Section 110 of CrPC, are taken against defaulters.